

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

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## SIXTEENTH REPORT

(Presented on 14.12.2005)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixteenth Report.

2. The Committee met on 12 December, 2005 for –

- I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Sarvashri Sarbananda Sonowal, Bachi Singh Rawat 'Bachda' and Ram Kripal Yadav, M.Ps.

### Examination of the Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2005 (Amendment of articles 341 and 342) by Shri Chengara Surendran, M.P.

The Bill seeks to amend the Constitution with a view to provide that a member of a Scheduled Caste or Scheduled Tribe in one State shall be deemed to be a member of the Scheduled Caste or Scheduled Tribe, as the case may be, in relation to the whole of the territory of India.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### Allocation of time to Resolutions

4. The Committee recommend allocation of time to three resolutions as follows :-

- (i) Resolution by Shri Sarbananda Sonowal regarding - 2 hours  
steps for balanced and equitable development of all parts of the country.

- (ii) Resolution by Shri Bachi Singh Rawat 'Bachda' - 2 hours  
regarding allocation of Funds under MPLAD  
Scheme directly to local bodies.
  
- (iii) Resolution by Shri Ram Kripal Yadav - 2 hours  
regarding free and compulsory education upto  
higher secondary level.

### **Recommendations**

5. The Committee recommend that-

- (i) Shri Chengara Surendran, M.P. be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the allocation of time to three resolutions as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

*12 December 2005*

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*21 Agrahayana 1927 (Saka)*

CHARNJIT SINGH ATWAL,

*Chairman,*

*Committee on Private Members'*

*Bills and Resolutions.*